

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the 25th Day of January, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Original Application No.330/00086/2021

1. Ratan Singh aged about 42 years, S/o Shri Tej Pal Singh, presently posted as Electrician cum Plumber at Jawahar Navodaya Vidyalaya G.B. Nagar, U.P.
2. Jitendra Kumar Gupta aged about 51 years, S/o Late Brahmadeen Gupta, presently posted as Electrician cum Plumber at Jawahar Navodaya Vidyalaya Rajev Puram Unnao U.P.
3. Mohd. Fahim Siddique aged about 47 years, S/o Late Mohd. Shamim Siddique, presently posted as Electrician cum Plumber, at Jawahar Navodaya Vidyalaya Pihani Hardoi, U.P.
4. Vivek Kumar Tripathi aged about 40 years, S/o Late A.N. Tiwari, presently posted as Electrician cum Plumber at Jawahar Navodaya Vidyalaya Kushi Nagar U.P.

..... **Applicants**

By Advocate: Shri Dharmendra Tiwari

Versus

1. Union of India through Chairman N.V. Samiti, B-15, Institutional Area, 62, Noida, U.P. 201309.
2. Commissioner Navodaya Vidyalaya Samiti, B-15, Sector-62, Institutional Area, NOIDA-201309 Distt. Gautam Budh Nagar, (Uttar Pradesh).
3. Dy. Commissioner Navodaya Vidyalaya Samiti, Regional Office Lucknow 7/24, Gomti Nagar Vistar, Shahid Path Near Police Headquarter – 226010.

..... **Respondents**

By Advocate: Shri Vinod Mishra

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri Dharmendra Tiwari, Advocate has appeared on behalf of applicants. Shri Vinod Mishra, Advocate has appeared on behalf of respondents, on advance notice.

2. Heard on admission and perused the record.

3. At the very outset learned counsel for the applicants submitted that all the applicants being aggrieved with the wrong fixation of their pay, have submitted their representations before the competent authority, through proper channel, paying for correct fixation of their pay and for payment of arrear (copies whereof has been annexed as Annexure No.2 to the OA) but no order has yet been passed by the respondents on the said representations. Hence, the respondent concerned may be directed to decide their representations.

4. Per contra, learned counsel for the respondents has submitted that there is nothing on record to show that the representations of the applicants were ever received in the respondents' department.

5. In the aforesaid factual background, the learned counsel for the applicants prayed that the applicants are ready to prefer fresh representations and they will be happy and satisfied if the competent authority amongst the respondents is directed to decide

it by passing a detailed, reasoned and speaking order, in a time bound manner.

6. In view of the facts and circumstances of the case, no fruitful purpose will be served in keeping this matter pending and it is disposed of finally with following directions to the parties:-

- (i) All the applicants shall prefer a detailed representation, ventilating their grievances, before the competent authority within a period of two weeks, along with a certified copy of this order.
- (ii) The competent authority amongst the respondents, on receipt of such representation, shall pass a reasoned and speaking order, in accordance with law, within a period of **three months** from the date of receipt of copy of representations submitted by the applicants.
- (iii) The order so passed on the representation of the applicants shall be communicated to them without any delay.

7. With the aforesaid directions, the OA is finally disposed of at the admission stage.

8. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

9. There shall be no order as to costs.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

Sushil